

Company: Sol Infotech Pvt. Ltd.

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(1998) 08 AHC CK 0152 Allahabad High Court

Case No: Civil Misc. Writ Petition No. 350 of 1998

Alfa Castings Pvt. Ltd.

APPELLANT

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CEGAT and Another

RESPONDENT

Date of Decision: Aug. 28, 1998

Citation: (1999) 82 ECR 245 Hon'ble Judges: S.L. Saraf, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

S.L. Saraf, J. Heard.

- 2. The order of the Customs, Excise and Gold (Control) Appellate Tribunal, New Delhi, dated 5th of May, 1998 is modified to the extent that the assessee shall deposit a sum of Rs. five lacs instead of Rs. eight lacs towards duty and Rs. two lacs towards penalty in cash and shall furnish security other than cash or Bank guarantee for a sum of Rs. three lac to the satisfaction of the assessing authority within eight weeks from today. The recovery proceedings shall remain stayed in the event of furnishing cash security and other security as aforesaid, till final disposal of the matter by the Tribunal.
- 3. Subject to above the writ application stands disposed of finally.